GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:918 ANSWERED ON:04.08.2011 APPOINTMENT OF JUDGES

Meghwal Shri Arjun Ram ;Mishra Shri Mahabal ;Singh Alias Pappu Singh Shri Uday;Swamygowda Shri N Cheluvaraya Swamy ;Vardhan Shri Harsh

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government is considering any proposal to change the procedure for appointment of Judges to the High Courts and the Supreme Court so as to make it more transparent;
- (b) if so, the details thereof; and
- (c) the time by which the proposal is likely to be implemented?

Answer

MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHID)

(a) to (c) The existing procedure lor appointment of Judges of the Supreme Court and the High Courts is based on the Supreme Court Judgment dated October 6, 1993 in the case of Supreme Court Advocates on Record & Anr. Vs. Union of India, and the Advisory Opinion Of the Supreme Court dated October 28? 1998. The procedure has been debated in various fora and there have been demands to change the same. However, there is, at present, no specific proposal under consideration of the Government to bring about any change in the present system of appointment of Judges ia the Supreme Court and the High Courts.